



CENTRAL ADMINISTRATIVE TRIBUNAL

CHANDIGARH BENCH

Hearing by Video Conferencing

O.A. No.060/962/2021

Chandigarh, this the 25th day of August, 2021

HON'BLE SH. SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal,
Chandigarh Bench, Chandigarh)

HON'BLE SH. RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal,
Bangalore Bench, Bangalore)

Dr. R.K. Aggarwal, Ex-Head and P.S. Chandigarh Centre,
aged about 76 years son of Sh. Amrit Lal Aggarwal,
resident of House No. 755, Sector 10, Panchkula
(Haryana).

...Applicant

(BY ADVOCATE: Ms. Anita Sharma)

VERSUS

1. ICAR, Director of Indian Institute of Soil and Water Conservation, 218, Kaulagarh Road, Dehradun-248001.
2. ICAR, Head of the Centre of Indian Institute of Soil and Water Conservation, Research Centre, Sector 27-A, Madhya Marg, Chandigarh-160027.
3. ICAR, Director of Indian Veterinary Research Institute (IVRI), Izat Nagar, Bareli, U.P.-243001.

...Respondents

O R D E R(Oral)



Per: SURESH KUMAR MONGA, MEMBER (J):

1. The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 making therein a prayer for issuance of a direction to respondents to revise his Pension Payment Order and also to release the arrears of pension with interest at the rate of 18% p.a.
2. At the very outset, learned counsel for the applicant submitted that before filing the present Original Application, the applicant had submitted a representation dated 06.01.2021 (Annexure A-4) which was followed by a reminder letter dated 08.02.2021. However, the respondents have failed to take any decision over the said representations upto now.
3. Learned counsel further submitted that the applicant will be satisfied if the present Original Application is disposed of with a direction to respondents to decide his pending representation within a time frame.
4. Keeping in view the aforesaid limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.



5. Accordingly, the Original Application is disposed of with a direction to Director, Indian Institute of Soil and Water Conservation, Dehradun (Respondent No. 1 herein) to decide the applicant's pending representation dated 06.01.2021 and pass a reasoned and speaking order in accordance with law, within a period of two months from the date of receipt of a certified copy of this order.

6. Ordered accordingly. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
Member (A)

(SURESH KUMAR MONGA)
Member (J)

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